BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 19/9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

Name of the Company:

Quippo Energy Ltd

V/s.

Nirman Industries Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) REPRESENTATION DESIGNATION **SIGNATURE**

1. Miliar Parkh

2. Do-Chedan Rajburohit Adv

Applicat (MSGV)

Learned Advocate Mr. Mihir Parikh with Learned Advocate Mr. Chetan Rajpurohit i/b Learned Advocate Mr. Sandeep Singhi present for Operational Creditor/Petitioner. None present for Respondent.

Proof of service of copy of petition on Respondent filed.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 05.02.2018 for objection of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL